

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 10/SM/2017

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order: 22nd of June, 2017

In the matter of

Non-compliance of the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.

And

In the matter of

Chairman
Teestavellay Power Transmission Limited,
2nd Floor, Vijaya Building, 17, Barakhamba Road,
New Delhi-110 001

... **Respondent**

ORDER

By order dated 14.5.2009 in Petition No. 116/2008, Teestavalley Power Transmission Ltd. (hereinafter referred to as 'the licensee'), a Special Purpose Vehicle, and a joint venture between Power Grid Corporation of India Ltd. and Teesta Urja Ltd. was granted transmission licence to execute the following transmission system.

S. No.	Description	Length
1.	400 kV D/C transmission line with quad Moose conductor from Teesta-III generating station to Mangan Pooling Station.	2 km
2.	400 kV D/C transmission line with quad Moose conductor from Mangan to new pooling station at Kishanganj including 2 line bays and 2 nos. 63 MVAR Reactors at Kishanganj switchyard	204 km

2. As per Annexure 2 of Bulk Power Transmission Agreement (BPTA) dated 24.2.2010 entered into between Power Grid Corporation of India Limited and seven Long Term Transmission Customers (LTTCs) for Long Term Access (LTA), Teesta III-Mangan and Mangan-Kishanganj 400 kV D/C with quad moose conductor along with associated line bays was required to be completed on or before August, 2011 along with Teesta-III generation project. Teesta-III generation project has been declared under commercial operation as under:

Unit	Scheduled CoD	Actual CoD
Unit-II, III and IV	August, 2011	23.2.2017
Unit- I, V and VI		28.2.2017

3. However, the transmission assets as given in the table under para 1 have not been commissioned completely even after 8 years of grant of transmission licence.

4. Teesta Valley Power Transmission Ltd. (TPTL) has filed the Petition No. 108/TT/2016 for determination of transmission tariff for 400 kV D/C Teesta III HEP– Rangpo Section upto LILLO Point at Rangpo in Eastern Region. From perusal of the said petition, it emerges that the scheduled commissioning of the Teesta III - Kishanganj 400 kV D/C transmission line was 36 months from the date of financial closure which was achieved on 31.3.2010. Accordingly, as per the investment approval of TPTL, the scheduled date of commercial operation of the transmission system was 28.2.2013.

5. As per the minutes of meeting to review the limit of maximum power flow through 400 kV Rangpo-Siliguri D/C line in respect of Rangpo SPS held on 29.3.2017 at ERPC, Kolkata, the progress of Rangpo-Kishanganj 400 kV D/C (Quad) line is as under:

Description	Total	Completed
Locations/Foundation	591	521
Erection	591	511
Stringing	215 km	145 km

6. In the above said meeting dated 29.3.2017, Teestavalley Power Transmission Ltd. (TPTL) informed that the entire line is expected to be completed by October, 2017. In the 12th Joint Co-ordination Committee (JCC) meeting of Generation Projects granted Connectivity/LTA in Eastern Region (ER) held on 27.3.2017, the status of generation and transmission projects were reviewed. As per the minutes of meeting of above 12th JCC meeting held on 27.3.2017, Rangpo-Kishanganj 400 kV D/C (Quad) transmission line is expected to be commissioned by March, 2018.

7. In accordance with Regulation 10 (2) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009, the licensees are required to build the project in a time-bound, efficient, coordinated and economical manner. It is the responsibility of the licensee to ensure that the project is completed as per the schedule given in the BPTA. In the present case, not only the scheduled commissioning mentioned in the BPTA has been missed, but the commissioning of the transmission system has not been kept at par with the commissioning of the various units of the Teesta-III generation project of Teesta Urja Ltd. As a result, the power for the full capacity of Teesta-III generation project cannot be evacuated.

8. In view of the above, Teestavalley Power Transmission Ltd. (TPTL) is directed to explain, latest by 14.7.2017, the reasons for inordinate delay and the remedial measures being taken by it to implement the project within the scheduled time. TPTL is further directed to explain as to why the licensee should not held liable for loss

suffered by Teesta-III generation project and the generation projects in the region on account of non-availability of the transmission line for evacuation of power.

9. The petition shall be listed for hearing on 27.7.2017. The representatives of CEA and CTU are directed to be present during the hearing to assist the Commission.

10. A copy of this order shall be endorsed to all LTTCs of the project who shall be present before the Commission to render necessary assistance.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson